

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

(IB)-463(PB)/2017

In the matter of:

Portrait Advertising and Marketing Pvt. Ltd. ... Applicant

v.

M/s. Arise India Ltd. ...Respondent

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code.

Order delivered on 23.11.2017

Coram

R.VARADHARAJAN,
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN,
HON'BLE MEMBER(TECHNICAL)


For the applicant:


For the respondent:

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Mr. Gurbachan Singh, Adv.

ORDER

Learned counsel for the petitioner is present. Upon notice the learned counsel appearing for the corporate debtor undertook to file Vakalath by today and seeks some time to file reply. Taking into consideration the request of the learned counsel 10 days time is granted to the corporate debtor to file its reply. A copy in advance be made available to the learned counsel for the petitioner and the petitioner to file rejoinder within a period of 7 days. Post the matter on 11.12.2017.


(DEEPA KRISHAN)
MEMBER(TECHNICAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS